

In the Central Administrative Tribunal

Principal Bench: New Delhi

OA No.1061/87

Date of decision:08.12.1992

Shri Karam Singh

...Petitioner

Versus

Union of India through the

General Manager, Northern

Railway, New Delhi & Others

...Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner

Shri V.P. Sharma, Counsel.

For the respondents

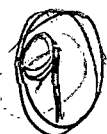
Mrs. Sunita Rao, Counsel.

Judgement.(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

The learned counsel for the petitioner on instruction from his client, who was present in the Court, submitted that in view of the fact that the petitioner has retired from service and is receiving full pension, he would not like to pursue these proceedings. Hence, there is no need to examine the merits of this case. It is obvious that having regard to the fact that the disciplinary proceedings were sought to be initiated in the year 1982 and since then

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nearly 10 years have elapsed and the department itself is handicapped for want of records, no useful purpose appears to be served by continuing these proceedings.

2. With these observations this petition is dismissed, as withdrawn.

*I. K. Rasgotra*  
(I.K. Rasgotra)  
Member (A)

*V. S. Malimath*  
(V.S. Malimath)  
Chairman

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